

Returns of Assets and Liabilities as on 31st December-2012.

1. Name of the Government Servant : HITENDER KUMAR
(In block letters)
2. Service to which he/She belong : Government Servant
3. Total length of service on date : 9 Years
- (i) In NON GAZETTED Rank : N/A
- (ii) In GAZETTED rank : Gazetted
4. Present post and place of posting : Civil Judge (Sr.Divn.)-cum-
JMIC, Nadaun District
Hamirpur. H.P.
5. Total annual income from all : ₹ 10,51,075/-
Sources during the Calendar year : (01.01.2012 to 31.12.2012)
Immediately proceeding the 1st
Day of January 2013

DECLARATION :-

I, hereby declare that the particulars from Form 1 to V are complete, true and correct as on 31.12.2012, to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of Sub Rule (i) of rule 18 of the central Civil Services (conduct) Rule, 1964.

Dated 5th July-2013


Signature
(Hitender Kumar)

Civil Judge (Sr. Divn.),

Note:- 1. This return shall contain particulars of the Government Servant either in his own name or in the name of any other person.

2. If a government servant is a member of Hindu undivided family with Coparcener rights in the properties of the family either as a "Karta" or as a member, he should indicate in the return in item No. 1 the value of such Share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes may be added wherever necessary.

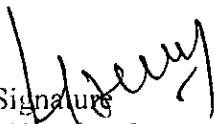
FORM NO.1:

**STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31,12.2012
(i.e. LANDS,HOUSE,SHOPS AND OTHER BUILDING ETC.)**

1.	Description of property	Immovable property
2.	Precise location (Name of District, Division, Tehsil in which the property is situated and also its distinctive number etc.	(1) Village Nakot Gram Panchayat Shatian Pargana Khalasi Tehsil Theog, District Shimla:- by way of purchase through father Khata No. 78, Khatauni No. 126, Khasra No. 3, 4 and 5 Kita 3 Area Measuring 6 Bighas 15 biswas to the extent of 1/4 th share i.e 1 bighas 14 biswas approx. (2) Ancestral land and house situated at village Summer Hill , Post Office Majhar, Pargana Khalasi, Tehsil Theog, District Shimla (H.P.)
	Area of land (in case of land and building)	(1)Village Nakot at Theog:- 6 Bighas 15 Biswas to the extent of 1/4 th share in land as well as house (1 bigha 14 biswas approx.) (2) Village Summer Hill at Theog:- The property is ancestral, the interest is fluctuating presently share is less than 3 bighas approx. The property is ancestral and is joint between the father, uncles and other co-owners.
4.	Nature of land (in case of landed property)	House and agriculture land at Theog (as mentioned in column No.2 at village Nakot and Summerhill)

5.	Extent of interest	<p>(1) 1/4th share (1 bigha 14 biswas approx) in land measuring 6 bighas 15 biswas, the land and house situated at village Nakot, Tehsil Theog. District Shimla (H.P.)</p> <p>(2) Approx. presently interest is less than 3 bighas in ancestral land at village Summer Hill</p>
6	If not own name state in whose name held and his /her relationship. If any.with the government servant.	<p>(1) Land and property mentioned in column No.1 situated at village Nakot is in own name.</p> <p>(2) Ancestral land and property situated at village Summer Hill as mentioned in column No.1 is in the name of father who succeeded from his father.</p>
7.	Date of acquisition.	<p>(1)Village Nakot at Theog; by way of purchase on 30.10.1987 purchased by father during the minority of the undersigned ;</p> <p>(2) Village Summer Hill at Theog:- Ancestral property.</p>
8	<p>How acquired (Whether by purchase, mortgage, lease, inheritance , gift of otherwise) and name with details of person (s) from whom acquired (address and</p> <p>Government Servant if any, with the person/ persons concerned see not 1 below)</p>	<p>(1) Village Nakot at Theog:- by way of purchase through father from Sh. Sohan Lal son of Shri Kharpati son of Gujjarmal Nivasi Kodal Kord, Jakhu, Shimla (H.P.)</p> <p>(2) Village Summerhill at Theog :- ancestral property.</p>
9.	Value of property (see Note 2 below)	Total Value approximately ₹ 10 Lacs
10	Particulars of sanctions of prescribed authority, if any.	N/A
11	Total annual income from the property.	NiL

Date : 5th July-2013


Signature
(H. P. Kumar)
Civil Judge (S. Div.)
Nadoun, Dist. Hamirpur (H.P.)

Note :1:-

For purpose of Column 9 of the term (lease would on a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however the lease of immovable property is obtained from person having official dealing with the Government servant, such a lease should be shown in this in respect of the term of the lease whether it is short term or long term and periodically of the payment of the rent.

Note-2:

In column No. 10 should be shown (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition (b) where it has been acquired by lease the total annual rent thereof; and © where the acquisition is by inheritance, gift or exchange the approximate value of the property so acquired.

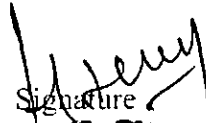
FORM NO. II**Statement of liquid assets as on 31-12-2012**

- 1) Cash and bank Balance exceeding three months emoluments.
- 2) Deposits, loans advances and investments
(Such as shares securities and debentures etc.)

1.	Description	Saving Account FD
2	Name and address of Company Bank etc.	Saving Account in State Bank of Patiala, Barsar, District Hamirpur (H.P.) in own name Saving Account in State Bank of India , Shahtalai .District Bilaspur (H.P.) (in own name) Saving Account in State Bank of India Branch at , Shahtalai . District Bilaspur (H.P.) (in the name of wife Smt. Seema Sharma) Co-op. Bank Ltd, Shimla. (in Wife's name)
3.	Amount	₹ 1,57,957. 81 F D (Amount in State Bank of Patiala at Barsar as on 31.12.2012) ₹ 1,74,462. 49 (State Bank of India at Shahtalai as on 05.12.2012) ₹ 70,711.96 (amount in State Bank of India at Shahtalai in the name of wife as on 31.12.2012 Less than ` 5000/- (approx) in Co-operative Bank Khalini ₹ 50,000/- (F.D in S.B.Patiala in the name of son Master Pratham Sharma for 7 years ₹ 1.00.000/- One Lac) in Co-operative bank Khalini in the name of wife Smt. Seema Sharma) R.D in the name of elder son of ₹ 2000/- per month started from June -2012. R.D in the name of younger son ₹ 2000/- started from June-2012.

4	If not own name and address of persons in whose name held and his /her relationship with the Government Servant.	Own name and well as in the name of wife Smt. Seema Sharma & son Sh. Pratham Sharma as mentioned above.
5	Annual income derived.	Simple Interest as per RBI Norms
6	Remarks.	

Date :5th July-2013.

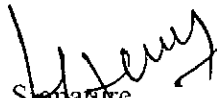

Signature
Civil Judge (S. Dist.);
Nadaun, Distt. Hamirpur (H.P.)

- Note :- 1. In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
- Note: 2. The term " emoluments" means the pay and allowances received by the Government Servant.

FORM NO. III**STATEMENT OF MOVABLE PROPERTY AS ON 31-12-2012**

1	Description of item	Gold & Diamond jewelry Silver Refrigerators LCD TV Computer. (assembled) AC Inverter Wooden Furniture Motor Car Handicam Micro wave Books Clothes . utensils Crockery
2	Price of value at the time of acquisition and /or the total payment made up to the date of return, as the case may be, in the case of articles purchased on hire a purchase of installment basis.	Gold jewelry 220 Gram Silver 400 Grams Diamond jewelry ₹. 1,00,000/- Refrigerators ₹. 13,000/- LCD ₹. 25,000/- TV ₹ 10,000/- Computer ₹ 12,000/- AC ₹. 18,000/- Inverter ₹. 10,000/- Wooden Furniture ₹. 60,000/- Motor Car ₹. 4,20,000/- Handicam ₹. 19,000/- Micro Wave ₹ 12,000/- Books ₹ 30,000/- Clothes. utensils crockery ₹ 50,000/-
3	If not in own name, name and address of the persons in whose name and his/her relation with the Government employee.	Own name & in the name of Smt. Seema Devi (wife.) and sons
4	How acquired with approximate date of acquisition.	Some of the aforesaid articles have been purchased on installment basis and some articles by own saving, prior to 31.12.2012.
5	Remarks	

Date : 5th July-2013.


Signature
Civil Judge (S. Dist.),
Nadoun, Distt. Hamirpur (H.P.).

Note :- 1. In this form/information may be given regarding items like :-

- (a) Jewelry owned by him {total value}
- (b) Silver and other precious metals and precious stones owned by him not forming part of jewelry {total value}
- (c) (i) Motor Cars (ii) Scooters/Motor Cycle (iii) Refrigerators/Air Conditioners (iv) Radio/Radiograms/Television Sets and any other articles, the value of which individually exceeds ₹1,000/-.
- (d) Value of items of movable property individually worth less than ₹1,000/- other than articles of daily use such as clothes, books utensils, crockery etc. added together such as lumpsum.

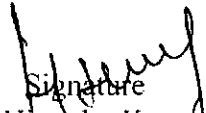
Note: 2. In Column 5 may be indicated whether the property was acquired by purchase, inheritance, gift of or otherwise.

Note: 3 In Column particulars regarding sanctions obtained on report made in respect of various transactions may be given.

FORM NO. IV
STATEMENT OF PROVIDENT FUND AND LIFE INSUTANCE POLICTY AS
ON 31.12.2012

Sr. No	Insurance Policy No and date of policy	Name and insurance company	Sum insured/ date of maturity	Amount of Annual premium	Type of provide nt funds/G PF/CPF Account No.	Closing balance as last reported by the Audit/A. O along with date of such balance {in rupee}	Contribution made subsequently {in rupee}	Total {in rupee}	Remarks { If dispute regarding closing balance the figure according to the government employe should be mentioned in this column.
1	2	3	4	5	6	7	8	9	10
	Insurance policy NO. 10359043	Own name Reliance	Rs. 1 lac	₹ 6913.18 per annum	GPF HP-03-3625 PPF No. 287	₹ 8.14.159/- balance reported on 11.07.12 (amount upto April-2012)	₹ 10.000/- per month plus arrears of D.A etc. (₹ 1,05,097/- upto 31.12.2012) N.A	₹ 9,19,256 /- ₹ 1,31,905/- as on 08.11.2012	

Date : 5th July-2013.


 Signature
 (Hitender Kumar)
Civil Judge (Sr. Divn.),
Nadaun, Distt. Hamirpur (H.P.)

FORM NO. V
STATEMENT OF DEBITS AND OTHER LIABILITIES AS ON 31.12.2012

1	Amount	₹ 2.5 Lacs (₹2,50,000/-for repair of ancestral house ₹ 2.5 Lac(₹ 2,50,000/-for purchase of car)
2.	Name and address of creditor	State Bank of India, Shimla.
3.	Date of incurring liability	₹ 2.5 Lacs (for repair of ancestral house) in 2005 ₹ 2.5 Lac (for purchase of car) on August, 2009.
4	Detail of transaction	₹ 2.5 Lacs (for repair of ancestral house) ₹ 2.5 Lac (for purchase of car)
5	Remarks	Loan qua repair of ancestral house is being repaid in equal installment of ₹ 2700/- per month and loan of Car is being repaid in equal installment of ₹ 4300/- per month

Date : 5th July- 2013.

Signature
Hitender Kumar
Nadaun, Distt, Hamirpur (H.P.)

- Note:-**
1. Individual items of loans not exceeding three months emoluments of ₹1,000/- whichever is less need be included.
 2. In Column 6 information regarding permission if any, obtained from or report made to the competent authority may also be given.
 3. The term "emoluments" means pay and allowances received by the Government employee.
 4. The statement should also include various loans and advances available to Government employee like advance for purchase of conveyances, house-building advance etc. {other than advances of pay and traveling allowance} advances from the G.P. Fund and loans of Life Insurance Policies and fixed deposit.

Dated 5th July-2013.

Signature
(Hitender Kumar)
Hitender Kumar
Civil Judge (Senior Division)-cum-
J.M.I. (Nadaun) Distt Hamirpur (H.P.)
Nadaun, Distt Hamirpur (H.P.)